

this scheme? The release of funds has also been stopped for the schemes sanctioned by OECF earlier, the scheme already approved is being implemented, Japan has stopped to grant approval to new project. We would like to elicit information from the Government in this regard...*(Interruptions)*

MR. DEPUTY SPEAKER: This question relates to external assistance.

SHRI BABAGOUDA PATIL: All the external agencies have not frozen the loan arrangements. Only some of them have. The OECF of Japan and some World Bank programmes are going on.

MR. DEPUTY SPEAKER: He is only asking whether some of the on going programmes are on or not.

SHRI N. JANARDHANA REDDY (Bapatla); Sir, as my colleague Dr. Shakeel has mentioned, this is a big national problem. The Minister seems to be too good a man to deal with all these things. It requires a bulldozer like Yerrannaidu. I do not know why they are delaying.

SHRI K. YERRANNAIDU: I am not a bulldozer, I am an ordinary Member of Parliament.

SHRI N. JANARDHANA REDDY: Sir, the awareness for fresh potable drinking water is increasing in the country. After forming the Rural Development Ministry and the Urban Development Ministry, the successive Governments at the Centre are assisting the States in a big way, but the results are not coming forth. It is because certain State Governments are diverting the funds, certain State Governments are taking it up from political angle and are not implementing the programmes...*(Interruptions)*. Maybe, it includes myself when I was the Chief Minister; I am not criticising any particular Government. The Panchayats also are not able to implement the programmes. They are not able to pay the electricity bills. Keeping in view the needs of the country and the problem that has arisen after implementing the programmes, will the Ministry think of an expert body to go into this and think of forming a Drinking Water Authority for India, just like the National Highway Authority, so that it may take up the programme directly, implement it and give the results.

SHRI BABAGOUDA PATIL: Sir, we will consider the hon. Member's suggestion.

SHRI N. JANARDHANA REDDY: That is a very good answer, Sir.

DR. SAROJA V. (Rasipuram): Hon. Speaker, Sir, the protected drinking water is prevalent in all the States. I would like to know from the hon. Minister whether from small savings in every State, specific budgetary allocation will be made to every State to meet out the drinking water problem.

SHRI BABAGOUDA PATIL: Sir, it is a suggestion from the hon. Member. We are going to have to special programme and we can consider her suggestion also...*(Interruptions)*

SHRI T.R. BAALU: Sir, the Minister should tell us what is the integrated programme for the nation as a whole...*(Interruptions)*

SHRI BABAGOUDA PATIL: Sir, there is an action plan of the Government of India to tackle the problem and we are assisting the State Governments' efforts. If there are any suggestions from the hon. Members, we can certainly consider those suggestions also.

MR. DEPUTY SPEAKER: Now we shall go to the next question, Question No. 282

...*(Interruptions)*

SHRI BHAGWAN SHANKAR RAWAT (Agra): Sir, it is a very important question. Please allow Half-an-Hour discussion on this...*(Interruptions)*

SHRI K. YERRANNAIDU (Srikakulam): Mr. Deputy Speaker, Sir, drinking water is the priority item for the present Government. They have incorporated it in the national agenda. So, in the interest of the Members, please allow Half-an-Hour discussion on this. This is a very important subject...*(Interruptions)*.

SHRI BABAGOUDA PATIL: Sir, I am prepared to have Half-an-Hour discussion on this...*(Interruptions)*.

MR. DEPUTY SPEAKER: The Minister has agreed for Half-an-Hour discussion on this. Now let us go to the next question.

*[Translation]*

#### **Setting up of Nehru Yuva Kendras**

\*282. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to set up Nehru Yuva Kendra at each district headquarter;

(b) if so, the details of those places where these Kendras are likely to be set up;

(c) whether the Government has made an assessment of the functioning of these Kendras;

(d) if so, the details thereof;

(e) whether some posts are lying vacant at present in some Kendras; and

(f) if so, the time by which these posts are likely to be filled up?

THE MINISTER OF STATE OF THE DEPARTMENT OF YOUTH AFFAIRS & SPORTS AND DEPARTMENT OF WOMEN & CHILD DEVELOPMENT (KUMARI UMA BHARATI): (a) Yes, Sir. The target is to set up Nehru Yuva Kendras at each district headquarters, subject to the availability of financial resources as well as creation of posts.

(b) On account of non-availability of funds, new Kendras are not being opened.

(c) Yes, Sir. The assessment of the functioning of the Nehru Yuva Kendras was done by the Programme Evaluation organisation, Planning Commission.

(d) The study has shown that the NYKs has generated awareness among the rural youth about the scope, contents & usefulness of its programmes. The NYKs has created an awakening amongst the village youth about their environment, national values and development programmes and activities, helped in creating assets in villages, promoted literacy, assisted youth by giving vocational training etc.

(e) No Sir. But there are some Kendras without Youth Coordinators and Accounts Clerk-cum-Typists due to non sanction of posts.

(f) The posts can be filled up only after they are sanctioned with the approval of competent authority.

SHRI JAGDAMBI PRASAD YADAV: Hon'ble Deputy Speaker, Sir, I have Annual Assessment Report of Ministry of Human Resource Development. This Department failed to serve the purpose for which Nehru Yuva Kendra was constituted. We come to know about this thing by visiting the site. The Assessment Report also relates to this very

organisation. The implementation of policy in villages, for which it was constituted, is resulting into adverse effects. I would like to give one example in this regard. So far as the promotion of games is concerned, the country having the population of one billion tempts for even a single medal in international games. The same situation is in social field, it has failed in the field of development and creation. Whether Government would like to come forward with a new scheme, proposal and aim to renovate, activate and revive it and whether it will prepare any draft to make radical change in it?

KUMARI UMA BHARATI: Mr. Deputy Speaker, Sir, hon'ble Member has asked two questions. His second question relates to Department of Sports but his concern is justified. The required progress could not be made in respect of games in the country. I can not include the reply of second question in the first question of hon'ble Member because that relates to different Department. His first question is related to it Nehru Yuva Kendra was set up in 1971. Its aim was to bring awareness among the youths in villages and to ensure their participation in the development programmes to be launched by the Government. I agree with the hon'ble Member that the aims and objects of Nehru Yuva Kendra could not be achieved satisfactorily. The reason is that required attention was not paid by the State Governments to ensure participation of youths in Nehru Yuva Kendras. To remove this shortcoming, I would like to request hon'ble Member and the Members of whole House that the development work to be undertaken by them in their respective districts in their constituencies, where Nehru Yuva Kendra exists, through MPLADS..(Interruptions).

[English]

MR. DEPUTY SPEAKER: Order Please.

..(Interruptions)

MR. DEPUTY SPEAKER: She is seeking cooperation from all of you.

..(Interruptions)

[Translation]

KUMARI UMA BHARATI: I am not saying that Nehru Youth Centres should be made the Agency of development works but these can be made the monitoring agency. Youth Clubs are opened in every village. Youth are working as vigilant guards. They have been successful in checking corruption and working as vigilant guards to

ensure the proper implementation of schemes chalk out by you. I have submitted it as an advice before the House. This is the reply of the question asked by the hon'ble Member.

**SHRI JAGDAMBI PRASAD YADAV:** Mr. Deputy Speaker, Sir, the target of the programme of Nehru Youth Centre has not been achieved. The other aspect of it is that financial assistance should be provided to Nehru Youth Centres. The workers are not getting the required facilities. They are like bonded labourers. It remains the same to revive it till the situation remains the same.

Mr. Deputy Speaker, Sir, the hon'ble Minister has said that there is financial crisis. If there is financial crisis for new schemes or programmes, then I would like to ask from the hon'ble Minister as what efforts have been made to improve the financial situation and the condition of workers working therein?

**KUMARI UMA BHARATI:** Mr. Deputy Speaker, Sir, I would like to reply the first question asked by the hon'ble Member that we have implemented the Central Pay Scales for Staff and officers of Nehru Youth Centre in May, 1998. Our Government has been greeted by the all Youth organisations of Nehru Youth Centre and staff and officers associated with it for its implementation because they considered it commendable and recommendable. I have already submitted to the second question asked by the hon'ble Member that we allocate very meagre budget to Nehru Youth Centres because the Department of Youth Affairs gets very meagre budget. The hon'ble Member has asked about the activation of units of Nehru Youth Centre and Youth Clubs opened in villages. In reply to the question I had already submitted that I am going to convene a meeting shortly requesting the Ministers of other ministries. The Ministers of Social Welfare, Rural Development and Urban Development will attend the meeting. Development Programmes could be implemented through you and Nehru Youth Centre especially in villages. It is true that we allocate very meagre budget on behalf of Ministry of Youth Affairs because we ourselves get less budget. Youth is the major part of this country but it has been neglected definitely. Therefore, I once again urge that you make the means to monitor the Nehru Youth Centres with development fund. So that they could get good work.

**PROF. JOGENDRA KAWADE:** Mr. Deputy Speaker, Sir, the Nehru Youth Centre has been set up with a significant objective to develop national values and creative mentality in youths especially in rural youths so that they can contribute in rural areas of the country. This

programme had been chalked out with this objective. The Hon'ble Minister has said about the availability of resources. I am sorry to say that we make provision of funds in budget for other things but inspite of being an important and significant programme, the required participation of rural youths in upliftment of rural areas in our country is not there. I would like to know from the Minister about the efforts made by the Government to enhance the provision for these programmes.

Mr. Deputy Speaker, Sir, the second part (b) of my question is about the steps proposed to be taken by the Government to develop creative mentality for reservation policy in youths alongwith communal harmony and secularism through these centres.

**KUMARI UMA BHARATI:** Mr. Deputy Speaker, Sir, I would like to reply the question asked by the hon'ble Member regarding Nehru Youth Centre that these centres are working as per programmes for which these were set up. It includes Youth Development Programme, Vocational Training Programme and awareness campaign. The hon'ble Member has said about secularism, communal harmony and reservation policy and I think that all these are included in awareness campaign. Besides, national and international days and week, promotion of sports and cultural programmes, workshops and seminars are also organised by it. Secondly, I can count the provisions of budget in reply to part 2 and part 3 of the question raised by you about provision of budget. The budget of Rs. 7 crore 11 lakhs was allocated in 1996-97, Rs. 12 crore and 11 lakhs in 1997-98 and again Rs. 13 crore and 94 lakhs in 1998-99 to Nehru Youth Centres and the revised estimate is about Rs. 14 crores. During the last 5 years the maximum budget has been allocated to Nehru Youth Centres after our Government came into power. We are allocating maximum budget and you cannot blame us that we are not allocating budget..(Interruptions)

**SHRI SURENDER SINGH:** Mr. Deputy Speaker, Sir, actually, the Members of Parliament and Legislatures know very little about the location of offices of Nehru Youth Centre and Sports Authority of India in districts and district headquarters. I admit that there are difficulties due to meagre budget but they do not utilise the budget allocated to them. The department has no involvement of Youths. When we visit villages, the youths demand money for sports competitions and sports items. I would like to know from the Government whether they would make amendment to allocate some amount for sports competition and sports item from Rs. 2 crores which are given to M.Ps.

KUMARI UMA BHARATI: What is the meaning of 'tarteen'?

SHRI SURENDER SINGH: Madam, you speak so tough Hindi and you are saying that you do not understand if one word of Urdu is used. We have received only Rs. 50 lakh out of Rs. 2 crores. Mr. Deputy Speaker, Sir, one Year has passed but even Rs. one crores has not been received so far. *..(Interruptions)*

KUMARI UMA BHARATI: He has used a tough word of Urdu.

MR. DEPUTY SPEAKER: He has asked for amendment.

SHRI SURENDER SINGH: May I explain you?

KUMARI UMA BHARATI: There is no need to explain it.

SHRI SURENDER SINGH: Mr. Deputy Speaker, Sir, I would only request that honourable Minister speaks so obscure Hindi that English seems easier than it. It would be better to mix it up.

KUMARI UMA BHARATI: Mr. Deputy Speaker, Sir, do you feel that I speak difficult Hindi?

MR. DEPUTY SPEAKER: No.

KUMARI UMA BHARATI: I speak very easy Hindi, I speak rural Hindi.

MR. DEPUTY SPEAKER: All right, now you look at this side.

KUMARI UMA BHARATI: Mr. Deputy Speaker, Sir, I would like to say that there is no need to amend it separately. Because it has been included in the five objectives of Nehru Yuva Kendras for which it was set up. I request that to attain the objectives by youths working in Nehru Youth Kendras, we have decided to convene a meeting of those departments who have been undertaking development programmes in rural and urban areas and we are going to request Ministries that they should formulate programmes and if youth clubs opened or Nehru Yuva Kendra set up by Ministry of Sports in villages demand sports item, we can provide them as there is a provision for it in Sports Authority of India. There is no difficulty in that. Rest of things can be added as his suggestions. I was unable to understand one word.

MR. DEPUTY SPEAKER: His question was whether your Ministry could suggest to give some amount of MPLADS funds for this purpose?

KUMARI UMA BHARATI: I cannot reply it. It is not under my jurisdiction. I can only request. *..(Interruptions)*

*[English]*

SHRI MADHUKAR SIRPOTDAR: It is a good proposals.

*[Translation]*

SHRI MOTILAL VORA: Mr. Deputy Speaker, Sir, I would like to know from the Minister of Human Resource Development that you have suggested about the utilisation of MPLADS funds. Yesterday honourable Chandra Shekharji had asked to give money from MPLADS funds for the fire which broke out in Delhi. Honourable Minister of Railway has said to give money from MPLADS funds for level crossing and today honourable Minister has said that we should give money from MPLADS funds for Nehru Yuva Kendra. I would like to know from honourable Minister and the Government that whether the financial condition of the Government has been so bad that all programmes would be undertaken only by MPLADS funds. Honourable Prime Minister had announced that in this financial years Rs. 2 crores would be given for MPLADS. Therefore, I would like to know that if we have to do all the work from MPLADS then what is the need of Government? Whether there are only MPLADS funds for every work. I am to ask you only as you have said that programmes of Nehru Yuva Kendra and organisations have been assessed I would like to know from the honourable Minister that how many youths have been benefited by imparting for professional training during this financial year? My question is that how did you provide assistance to youths by imparting professional training.

KUMARI UMA BHARATI: Mr. Deputy Speaker, Sir, first of all I would like to answer the first question of Shri Voraji. If the financial condition of the Government would have been so bad, then we could not have given the maximum budget for Nehru Yuva Kendra during 1999-2000 in comparison to 1996-97, 1997-98, 1998-99. I would like to tell the honourable member that in the last four-five years we have given the maximum budget for Nehru Yuva Kendras this year.

Mr. Deputy Speaker, Sir, hon. Member has asked about the answer of second question, I would send the

details in this regard. Since it was not relevant to the question, its details is not available with me.

SHRI MOTILAL VORA: Mr. Deputy Speaker, it is not within the parameter of the question, but whether reply you have given possibility of arising supplementary question is there. If you don't have details with you send it later on.

KUMARI UMA BHARATI: I would send you the full details.

SHRI MOHAN SINGH: Mr. Deputy Speaker, Sir, first of all I would like to Congratulate my sister for her victory in freedom movement. Almost all the retired officers of this Department get the society registered in the name of their wives and launch the drive for food and water after allocation of major part of funds of Human Resource Development under Adult Education Programme. The Nehru Yuva Kendras were set up with holy spirit and I personally know their activities. As per their resources, their contribution is very satisfactory in creating the feeling of mutual cooperation in sports in rural youths. I would like to know from the hon'ble Minister whether Government propose to implement this Adult Education Programme through Nehru Yuva Kendras with the assistance of NGOs?

KUMARI UMA BHARATI: Hon'ble Deputy Speaker, Sir, hon'ble Member is like my elder brother. He congratulated me on being freed, I would like to say in reply that I had never been dependent.

"Rakh dun jahan Kadam, Wahin manjil mile, Kisi ki khinchi Hui Lakeer per Chalta nahin hu mein". I thank him for his goodwill towards me.

The question asked by you is related to Adult education and the subject of adult education is under the Department of Education. This Department is not under my control, but I am about to convene a meeting with them after this session is over. I will request the Minister of Human Resource Development in the said meeting that the Nehru Yuva Kendras should be included in this programme. I have taken your advice as guideline.

*[English]*

SHRI MANORANJAN BHAKTA: Mr. Deputy Speaker, Sir, I have gone through the reply of the hon. Minister. I can inform her that in my constituency, there are six Nehru Yuva Kendra Centres and out of that, five Bhavans have been created under the MPLAD Funds and given to them.

The only problem is that they do not provide them the adequate funds due to which no activities could be done in that part of the country.

I would like to ask very specifically whether any monitoring has been done during the period after she assumed office. If not, will she kindly take up the monitoring to see what are the difficulties in the functioning of these Kendras.

Sir, this is the only organisation which is working for the rural youth, particularly, to promote sports and games there.

So would the hon. Minister kindly provide them the adequate funds to undertake these activities?

*[Translation]*

KUMARI UMA BHARATI: Mr. Deputy Speaker, Sir, hon'ble Member has asked about monitoring. I would like to submit that forms and feedback is taken from them for conducting monthly and quarterly assessment under our existing monitoring system and a review meeting is also concerned after every three months to strengthen it. Even at the bottom level i.e. Youth Club take the feed back in this meeting. Thereafter we issue guidelines, if found any lacune.

Mr. Deputy Speaker, Sir, the second point of hon'ble Member is about funds. Sir, this question is also like the earlier questions and they are asking continuously about funds. I would like to tell the hon'ble Members that we have allocated the maximum funds during last five years allocated ever before but it is not sufficient to provide funds only to activate the Nehru Yuva Kendras but the youth should launch some type of programme like awakening campaign for which time is required and not funds. In this way, the Nehru Yuva Kendras are fully successful. We are first time seriously considering to activate the Nehru Yuva Kendras in view of funds...*(Interruptions)*

SHRI MANORANJAN BHAKTA: Mr. Deputy Speaker, Sir, I would like to tell hon'ble Minister that we have got constructed the buildings for Nehru Yuva Kendras with the help of MPLADS funds in Andaman and Nicobar...*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER: Now, Question No. 283.

...*(Interruptions)*

SHRI SATYA PAL JAIN (Chandigarh): Sir, we should be allowed to ask our supplementaries on Question No. 282...(*Interruptions*)

MR. DEPUTY SPEAKER: Shri Satya Pal Jain, please take your seat.

...(*Interruptions*)

SHRI SATYA PAL JAIN (Chandigarh): Sir, there have been two supplementaries from the Congress side and not even a one supplementary from the BJP...(*Interruptions*)

[*Translation*]

SHRIMATI BHAVNA DEVRAJBHAI CHIKHALIA: Mr. Deputy Speaker, Sir, it seems to me that here reservation should be given to women in order to ask the supplementary questions also.

MR. DEPUTY SPEAKER: No, No.

SHRIMATI BHAVNA DEVRAJBHAI CHIKHALIA: You kindly see yourself that no woman was given any chance to ask the supplementary question on the first question.

MR. DEPUTY SPEAKER: Chikhaliaji, here, a lady minister has given a good reply.

[*English*]

### **Import Duty of Caprolactum**

\*283 SHRI K. KARUNAKARAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Fertilizers and Chemicals Travancore Limited is facing a financial crisis due to lowering of import duty of Caprolactum;

(b) if so, the details thereof;

(c) whether there is any proposal to give special assistance to FACT to tide over the present crisis; and

(d) if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS

(SARDAR SURJIT SINGH BARNALA): (a) to (d) A Statement is laid on the Table of the House.

### **Statement**

(a) to (d) The effective rate of Custom Duty on Caprolactum has been varying over the past few years with an overall trend towards decline. However, the effective rate of Custom Duty on Caprolactum increased from 35.00% in 1997-98 to 36.14% in 1998-99. Fertilizer and Chemicals Travancore Ltd. (FACT) which earned a net profit of Rs. 53.94 crore in 1997-98 is expected to incur a net loss of Rs. 47.08 crore in 1998-99. This is primarily on account of steep fall in the international and domestic prices of Caprolactum and burden of interest and principal repayment on the loan taken for the company's Ammonia Replacement Project. FACT's proposal seeking relief is being examined.

SHRI K. KARUNAKARAN: Sir, the Fertilizers and Chemicals Travancore Limited is facing a very serious crisis. The FACT is one of our public undertakings which was making reasonable profits. But now, due to liquidation, it is going to make heavy losses this year. According to the figures made available to us, last year, it earned a net profit of Rs. 53.94 crore, and this year, it is expected to incur a net loss of Rs. 47.08 crore.

MR. DEPUTY SPEAKER: Order, please. Shri P. Upendra, what is this going on?

SHRI K. KARUNAKARAN: I would like to ask the hon. Minister as to what are the reasons for this loss. It should be solved immediately.

This is an industry which provides employment for roughly about 50,000 people, 8,000 direct employment and the rest indirect employment. But the problem is firstly, international price of fertilisers has fallen down and so also domestic price.

Secondly, excise duty is reduced very substantially. It was 80 per cent some time back. Today it is only 36 per cent.

Thirdly, they are paying heavy interest for the new projects. The reason for ammonia replacement was the order of the court. But still the company is bound to do it. The project costs Rs. 600 crore and odd out of which Rs. 400 crore is taken as loan from the OECF, Japan. They are collecting interest at the rate of 2.6 per cent from the Government whereas Government is collecting 16 per cent from the company.